



The Chaudhary Ranbir Singh University, Jind (Amendment and Validation)
Act, 2017

Act 16 of 2017

Keyword(s):
College, Recognised Teachers, University

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PART I
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 7th June, 2017

No. Leg. 16/2017.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 30th May, 2017 and is hereby published for general information:-

HARYANA ACT NO. 16 OF 2017
CHAUDHARY RANBIR SINGH UNIVERSITY JIND
(AMENDMENT AND VALIDATION) ACT, 2017

AN

ACT

further to amend Chaudhary Ranbir Singh University, Jind Act, 2014.

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows:-

1. This Act may be called Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Act, 2017. Short title.
2. For the existing preamble to Chaudhary Ranbir Singh University, Jind Act, 2014 (hereinafter called the principal Act), the following preamble shall be substituted, namely:- Amendment of preamble to Haryana Act 28 of 2014.

“to establish and incorporate a University at Jind to facilitate and promote higher education with special emphasis in emerging areas of information technology and computer education, commerce, humanities, management studies and also to achieve excellence in these and connected fields.”.
3. Sub-section (2) of section 1 of the principal Act shall be omitted. Amendment of section 1 of Haryana Act 28 of 2014.
4. For existing section 4 of the principal Act, the following section shall be substituted, namely:- Substitution of section 4 of Haryana Act 28 of 2014.

“4. Territorial exercise of powers.— (1) The limits of the area within which the University shall exercise its powers shall be such, as the Government may, from time to time, by notification, specify:

Provided that different areas may be specified for different faculties.

(2) Notwithstanding anything contained in any State law for the time being in force, any college situated within the limits of the area specified under sub-section (1) shall, with effect from such date, as may be notified in this behalf by the Government, be deemed to be associated with and admitted to the privileges of the University and shall cease to be associated in any way with or be admitted to any privileges of any other university and different dates may be notified for different colleges.”.
5. Clause (x) of section 6 of the principal Act shall be omitted. Amendment of section 6 of Haryana Act 28 of 2014.
6. Notwithstanding notification under sub-section (2) of section 1 of the principal Act having not been issued, anything done or any action taken or purported to have been done or taken during the period commencing from the 7th August, 2014, under the provisions of the principal Act to the commencement of this amending Act, shall, for all purposes, be deemed to be, and to have always been done and taken in accordance with law and shall not be called in question before any court of law on this ground. Validation.

KULDIP JAIN,
Secretary to Government, Haryana,
Law and Legislative Department.

